

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 498/MP/2026 along with IA No. 165/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 invoking this Commission's power to relax and seeking appropriate direction(s) to Central Transmission Utility of India Limited seeking appropriate extension in Firm Start Date of Connectivity to align with the Project commissioning.

Petitioner : AMPIN Energy Green Pvt. Ltd. (AEGPL) and Ors.

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **29.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukherjee, Advocate, AMPIN
Shri Girik Bhalla, Advocate, AMPIN
Ms. Somya Sahni, Advocate, AMPIN

Record of Proceedings

The learned counsel for the Petitioners submitted the present Petition has been filed *inter alia* seeking relaxation/exemption from the applicability of the mechanism for treatment of connectivity framed under the order dated 10.7.2026 passed in Petition No. 11/SM/2026 in respect of the Petitioners' connectivity application dated 14.6.2024 of 200 MW granted to Petitioner No. 1/AEGPL at Kurnool-III PS and the connectivity dated 19.6.2025 of 150 MW granted to Petitioner No.3/AEUPIL at Bidar PS, both being granted connectivity on the basis of LoAs issued by the Respondent No.2/SECI and Respondent No.3/SJVN respectively. He submitted that in light of the 11/SM/2026 Order, the entities holding connectivity based on an LoA - where the corresponding PPA has not been signed within 12 months from the date of issuance of the LoA – are mandatorily required to exercise one of four options provided therein. While pointing out the issues involved in the present case, he submitted that the Petitioners already have NOCs issued by SECI and SJVN to supply power to third parties and thus, the Petitioners' Projects stand on a different footing from the other LoA holders covered by the 11/SM/2026 Order. He further prayed that the timeline for exercising the options under the 11/SM/2026 Order, which

expires on 18.10.2026, be kept in abeyance in respect of the Petitioners' connectivity. He added that if the Commission is not inclined to pass any direction at this stage, the matter may be listed for further hearing before 18.10.2026.

2. Considering the submissions made by learned counsel for the Petitioners, the Commission directed as under:

- a) Admit and issue notice to the Respondents, subject to just exceptions.
 - b) The Respondents to file their reply(s), if any, within 10 days with a copy to the Petitioner, who may file its rejoinders, if any, within four days thereafter.
 - c) IA No. 165/2026 filed for an urgent listing, having served its purpose, stands disposed of.
3. The matter will be listed for hearing on **15.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)